

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

O.A/21/00017/2019

Date of order : 08.01.2019

Between:

1.A. GNANA PRADA,
D/o Nathaniel,
Aged about 38 years,
Occupation: Nurse (Contract) Gr.-C,
R/o Flat No.101, Tirumala Castle,
Near: Three Temple, Neredmet,
Secunderabad-533105

2. Sk. Akthar Begum,
W/o N.Vijaya Kumar,
Aged about 34 years,
Occupation: Nurse (Contract) Gr.-C,
Railway Qrs No.625/A, Shantinagar,
Guntakal, Ananthapur District,
A.P. 515801,

3. B.Thimma Rao,
S/o Papaiah,
Aged about 28 years,
Occupation: Nurse (Contract),
R/o D.No.2-34/A, Nallaguntla Post,
Peddadornala Mandal, Prakasam District,
A.P. 523331,

4. A.Vinay Polaraju,
S/o A.Venkatasiva Nagaraju,
Aged 30 years,
Occupation: Staff Nurse (Contract) Gr.-C,
D.No. 8-27-1/4, Mahendra Colony,
Balajiraopeta, Tenali, AP 522202

Applicants

A N D

1. Union of India represented by
The General Manager,
South Central Railway,
Rail Nilayam, Secunderabad,
2. The Chief Personnel Officer,
South Central Railway,
Rail Nilayam, Secunderabad,

- 3. The Chief Medical Director,
South Central Railway,
Rail Nilayam, Secunderabad,
- 4. The Divisional Railway Manager,
South Central Railway, Vijayawada Division,
Vijayawada, Krishna District, A.P.
- 5. The Divisional Railway Manager,
South Central Railway, Guntakal Division,
Guntakal, Anantapur District, A.P.

... Respondents

Counsel for the applicant : Mr.M C JACOB

Counsel for the respondents : Mrs. A P.LAKSHMI,
SC for Railways

C O R A M :

THE HON'BLE MR. JUSTICE R KANTHA RAO MEMBER (J)

THE HON'BLE MRS. NAINI JAYASEELAN, MEMBER (A)

O R A L O R D E R

(PER HON'BLE MR. JUSTICE R KANTHA RAO, MEMBER (J)

Heard Mr. M.C. Jacob learned counsel appearing for the applicants and Mrs. A.P.Lakshmi, learned Standing Counsel for the respondents.

2. MA for filing joint application is allowed.

3. The applicants are contract employees engaged by the Railways. They were dis-engaged on different dates during the years 2014 to 2016. Subsequently a letter was issued by the Railway Board dated 17.01.2018 extending the contract services upto 30.06.2019 and powers were given to DRMs for divisions and CWMs for workshops to re-engage the contract employees. It is submitted by the learned counsel for the applicants that except in

Vijayawada division in other divisions the contract employees whose services were terminated were re-engaged. Learned counsel further submits that the department has taken a decision to fill up the vacancies which arose after termination of contract employees with retired employees on contract basis but no retired employees were willing to accept contract employment.

4. Under these circumstances, we dispose of the OA with a direction to the respondents to consider the case of the applicants in the light of Railway Board letter dated 17.01.2018 and take a decision about the re-engagement of applicants and pass appropriate order within a period of four weeks from the date of receipt of copy of the order.

5. With the above direction the OA is disposed of at the admission stage without going into the merits. No order as to costs.

(NAINI JAYASEELAN)
MEMBER (A)

(JUSTICE R. KANTHA RAO)
MEMBER (J)

Dictated in open court
Dated: 08.01.2019

vsn